

**IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

ORIGINAL APPLICATION NO. 434 OF 2022

**IN THE MATTER OF:-**

GURUDWARA MANAK TABRA PRABANDHAN COMMITTEE THROUGH ITS  
PRESIDENT. ...Applicant

Versus

STATE OF HARYANA AND ORS. ....Respondents

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**Report**

Of the

**Joint Committee**

Constituted by the

**Hon'ble National Green Tribunal**

In

**OA No. 434/2022****Gurudwara Manak Tabra Prabandhan  
Committee**

Versus

**State of Haryana & ors**

In compliance of order dated 11.10.2023

**20 January, 2024**

**REPORT IN OA NO. 434/2022 (GURUDWARA MANAK  
TABRA PRABANDHAN COMMITTEE V/S STATE OF  
HARYANA & ORS.) IN COMPLIANCE OF ORDER DATED  
11.10.2023**

1. That this Hon'ble Tribunal vide order dated 11.10.2023 has given direction to the Joint Committee, which is reproduced as under:-

*"8. The HSPCB is also directed to file additional report regarding status of compliance with statutory provisions/environmental norms with requisite details and all relevant documents including verification reports regarding such compliance. The same be filed within three months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

*9. I.A No. 147/2022 was filed by the applicant for condonation of delay. Notices of the interim application for condonation of delay and original application along with copies of the applications and report of the Joint Committee and documents attached with the same be issued to respondents no. 1 and 4 to 7 requiring them to file their reply/response to the allegations made in the applications and observations in the report of the Joint Committee within three months by email at [judicialngt@gov.in](mailto:judicialngt@gov.in)."*

2. That applicant has filed objections dated 26.07.2023 with photographs of 3 number of screening plants other than respondent no. 5 to 7 stating non-compliance of notification. Thus, present report is being submitted in respect of total 6 number of screening plants.

3. That out of these 6 numbers of screening plants, one number of Screening plant is lying closed and sealed by Board by virtue of Closure Order dated 17.08.2022 implemented on 29.08.2022. Thus, 5 numbers of screening plants were visited on 21.11.2023 by concerned Field Officer alongwith Regional Officer, HSPCB, Panchkula. Certain deficiencies were found during inspection which are as under:

**a. M/s Mahadev Screening Plant (Respondent No.7)**

1. Not maintaining two rows of trees on the outer periphery nor installed erected barricades along the outer periphery by installing flexible cloth to contain the dust emission and height of the enclosed barricade are less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.
2. Not maintaining metalled road for vehicular movement inside the premises.
3. Not maintaining the log book for recycling/reuse of waste water.

**b. M/s Diwan Screening Plant (Respondent No.6)**

1. Not maintaining two rows of trees on the outer periphery nor installed erected barricades along the outer periphery by installing flexible cloth to contain the dust emission and height of the enclosed barricade are less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.
2. Not maintaining metalled road for vehicular movement inside the premises.
3. Not maintaining the log book for recycling/reuse of waste water

**c. M/s Maa Sharda Screening Plant**

1. Not maintaining two rows of trees on the outer periphery nor installed erected barricades along the outer periphery by installing flexible cloth to contain the dust emission and height of the enclosed barricade are less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.
2. Not maintaining metalled road for vehicular movement inside the premises.
3. Not maintaining the log book for recycling/reuse of waste water.

**d. M/s Maha Luxmi Screening Plant**

1. Not maintaining two rows of trees on the outer periphery nor installed erected barricades along the outer periphery by installing flexible cloth to contain the dust emission and height of the enclosed barricade are less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.
2. Not maintaining metalled road for vehicular movement inside the premises.
3. Not maintaining the log book for recycling/reuse of waste water

**e. M/s Shree Shayam ji Screening Plant**

1. Not maintaining two rows of trees on the outer periphery nor installed erected barricades along the outer periphery by installing flexible cloth to contain the dust emission and height of the enclosed barricade are less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.
  2. Not maintaining metalled road for vehicular movement inside the premises.
  3. Not maintaining the log book for recycling/reuse of waste water.
4. That as during inspection, the screening plants found non-complying to the notifications dated 10.03.2016 the Regional Office, Panchkula Issued Show Cause Notice dated 23.11.2023 to the above mentioned Screening Plants.
5. That the joint committee constituted vide order dated 04.07.2022 held meeting on 28.11.2023 with the members of joint committee regarding verification of the status of compliance with statutory provisions/environmental norms with requisite details and all relevant documents.
6. That the Regional Office, HSPCB, Panchkula issued letter dated 04.12.2023 to the Mining Officer, Mining & Geology Department, Panchkula to provide the details of purchase of raw material by the screening plant established in vicinity of Village Manak Tabra, Panchkula. Further, report dated 07.12.2023 received from the Mining Department, Panchkula with the details that record of purchase of raw material of the Sr. No. 1 to 5 (Screening plants) from 01.08.2023 had been examined and same was found correct. Further, 01 nos. screening plant i.e

Shree Ram Screening found closed in the mineral purchase record of Mining Department (**Annexure-R-1**).

7. That as this Hon'ble Tribunal asked about distance of these 6 numbers of Screening plants from the Gurudwara Manak Tabra, therefore, the Regional Office, HSPCB, Panchkula requested to the Naib Tehsildar to provide actual crow fly distance from the Gurudwara Manak Tabra. A report dated 18.01.2024 received from Naib Tehsildar, Raipur Rani, Panchkula regarding actual crow fly distance of the screening plants from the Gurudwara Manak Tabra (**Annexure-R-2**). To show location of the Gurudwara Manak Tabra and the Screening Plants in question, a site plan has been prepared and is annexed as **Annexure-R-3**.

8. That it is necessary to mention here that as per policy of the Board, before obtaining the Consent from the Board the screening plants needs to comply with the siting criteria as per Notification dated 10.03.2016 and to submit siting criteria report to the Board after the approval of the concerned Tehsildar. It is further submitted that before obtaining the CTE/CTO from the Board in term of Section 25 of Water Act, 1974 and Section 21 of Air Act, 1981, the all screening plants established in the vicinity of Village-Manak Tabra and Raipur Rani already submitted siting criteria report after the approval of the concerned Tehsildar to the Board and according to the siting criteria report, the all screening plants established in the vicinity of Village-Manak Tabra and Raipur Rani are complying with the siting parameters as per notification dated 10.03.2016.

9. That detailed report of Screening plants in question are as under:

#### **10.0 M/s Diwan Screening Plant, Village-Manak Tabra.**

That the siting criteria report submitted by the above mentioned screening plants after approval of the Naib Tehsildar, Panchkula is attached as **Annexure-R-4**. Further, as per Naib Tehsildar report dated 18.01.2024 (**Annexure-R-2**), the above said unit

crow fly distance from the Gurudwara Manak Tabra is 80 karam (440 ft.).

**10.1 Status of Consent to Operate (CTO) conditions compliance:**

That the above mentioned screening plant sought Consent to Operate from the Board in terms of Section 25 of Water Act, 1974 and 21 of Air Act, 1981 and after examination of the application the Board granted the CTO vide dated 06.01.2018 from the period 01.04.2018 to 31.03.2024 (**Annexure-R-5**).

The Joint Committee inspected M/s Diwan screening plant on 16.01.2024 to verify the compliance submitted by the unit of the deficiencies observed on 21.11.2023 and CTO conditions. Further during inspection, the above said unit found operational and observations observed during the inspection are as under: -

1. Not maintaining the newly planted trees as some of them are dried up.
2. Installed barricades along the outer periphery on 01 side is found damaged and hence not maintained.

The Regional Officer recommended to the competent authority for closure action against the above said screening plant for non-complying the CTO conditions/Notifications dated 10.03.2016 vide letter dated 17.01.2024. The copy of verification report along with photographs is attached as **Annexure-R-6**.

**11.0 M/s Mahadev Screening Plant, Village-Manak Tabra.**

That the siting criteria report submitted by the above mentioned screening plants after approval of the Naib Tehsildar, Panchkula is attached as **Annexure-R-7**. Further, as per Naib Tehsildar report dated 18.01.2024 (**Annexure-R-2**), the above said unit crows fly distance from the Gurudwara Manak Tabra is 25 karam (137.5 ft.).

**11.1 Status of Consent to Operate (CTO) conditions compliance:**

That the above mentioned screening plant sought Consent to Operate from the Board in terms of Section 25 of Water Act, 1974 and 21 of Air Act, 1981 and after examination of the application the Board granted the CTO vide dated 12.02.2023 from the period 12.02.2023 to 31.03.2025 (**Annexure-R-8**).

The Joint Committee inspected M/s Mahadev screening plant on 16.01.2024 to verify the compliance submitted by the unit of the deficiencies observed on 21.11.2023 and CTO conditions. Further during inspection, the above said unit found operational and observations observed during the inspection are as under: -

1. Installed barricades along the outer periphery on 01 side is damaged and hence not maintained.
2. Not maintaining the newly planted trees as some of them are dried up.

The Regional Officer recommended to the competent authority for closure action against the above said screening plant for non-complying the CTO conditions/Notifications dated 10.03.2016 vide letter dated 17.01.2024. The copy of verification report along with photographs is attached as **Annexure-R-9**.

#### **12.0 M/s Shri Ram Screening Plant, Village-Manak Tabra.**

That the Regional Office, HSPCB, Panchkula inspected the above said screening plant and it was found that the unit is lying closed and sealed by the Board in compliance of closure order no. I/130063/2022 dated 17.08.2022. Further, during inspection dated 16.01.2024 seals found intact and unit found partially dismantled. Further, as per Naib Tehsildar report dated 18.01.2024 (**Annexure-R-2**), the above said unit crows fly distance from the Gurudwara Manak Tabra is 41 karam (225 ft.). Copy of the verification report along with photographs is attached as **Annexure-R-10**.

#### **13.0 M/s Shree Shayam Ji Screening Plant, Village-Manak Tabra, Tirlokpur Road.**

That the siting criteria report submitted by the above mentioned screening plants after approval of the Naib Tehsildar, Panchkula is attached as **Annexure-R-11**. Further, as per Naib Tehsildar report dated 18.01.2024 (**Annexure-R-2**), the above said unit crows fly distance from the Gurudwara Manak Tabra is 172 karam (946 ft.).

### **13.1 Status of Consent to Operate (CTO) conditions compliance:**

That the above mentioned screening plant sought Consent to Operate from the Board in terms of Section 25 of Water Act, 1974 and 21 of Air Act, 1981 and after examination of the application the Board granted the CTO vide dated 27.09.2022 from the period 27.09.2022 to 31.03.2027 (**Annexure-R-12**).

The Joint Committee inspected M/s Shree shayam ji screening plant on 16.01.2024 to verify the compliance submitted by the unit of the deficiencies observed on 21.11.2023 and CTO conditions. Further during inspection, the above said unit found operational and observations observed during the inspection are as under:-

1. Not maintaining two rows of trees on the outer periphery.
2. Height of installed barricades along the outer periphery is less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.

The Regional Officer recommended to the competent authority for closure action against the above said screening plant for non-complying the CTO conditions/Notifications dated 10.03.2016 vide letter dated 17.01.2024. The copy of verification report along with photographs is attached as **Annexure-R-13**.

### **14.0 M/s Maa Sharda Screening Plant, Village-Manak Tabra, Tirlokpur Road.**

That the siting criteria report submitted by the above mentioned screening plants after approval of the Naib Tehsildar, Panchkula is attached as **Annexure-R-14**. Further, as per Naib Tehsildar

report dated 18.01.2024 (**Annexure-R-2**), the above said unit crows fly distance from the Gurudwara Manak Tabra is 43 karam (236 ft.).

#### **14.1 Status of Consent to Operate (CTO) conditions compliance:**

That the above mentioned screening plant sought Consent to Operate from the Board in terms of Section 25 of Water Act, 1974 and 21 of Air Act, 1981 and after examination of the application the Board granted the CTO vide dated 27.09.2022 from the period 27.09.2022 to 31.03.2026 (**Annexure-R-15**).

The Joint Committee inspected M/s Maa sharda screening plant on 16.01.2024 to verify the compliance of CTO conditions and deficiencies observed on 21.11.2023. Further during inspection, the above said unit found operational and observations observed during the inspection are as under: -

1. Not maintaining two rows of trees on the outer periphery.
2. Height of installed barricades along the outer periphery on 01 side is less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016

The Regional Officer recommended to the competent authority for closure action against the above said screening plant for non-complying the CTO conditions/Notifications dated 10.03.2016 vide letter dated 17.01.2024. The copy of verification report along with photographs is attached as **Annexure-R-16**.

#### **15.0 M/s Maha Luxmi Screening Plant, Village-Manak Tabra, Tirlokpur Road.**

That the siting criteria report submitted by the above mentioned screening plants after approval of the Naib Tehsildar, Panchkula is attached as **Annexure-R-17**. Further, as per Naib Tehsildar report dated 18.01.2024 (**Annexure-R-2**), the above said unit crows fly distance from the Gurudwara Manak Tabra is 125 karam (687.5 ft.).

### **15.1 Status of Consent to Operate (CTO) conditions compliance:**

That the above mentioned screening plant sought Consent to Operate from the Board in terms of Section 25 of Water Act, 1974 and 21 of Air Act, 1981 and after examination of the application the Board granted the CTO vide dated 03.10.2022 from the period 03.10.2022 to 31.03.2027 (**Annexure-R-18**).

The Joint Committee inspected M/s Mahaluxmi screening plant on 16.01.2024 to verify the compliance submitted by the unit of the deficiencies observed on 21.11.2023 and CTO conditions. Further during inspection, the above said unit found operational and observations observed during the inspection are as under:-

1. Not maintaining two rows of trees on the outer periphery.
2. Height of installed barricades along the outer periphery is less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.
3. Not maintaining the ramp inside the premises.
4. Not maintaining the 03 no. of re-circulation tanks. However found re-circulating with 2 no of tanks.

The Regional Officer recommended to the competent authority for closure action against the above said screening plant for non-complying the CTO conditions/Notifications dated 10.03.2016 vide letter dated 17.01.2024. The copy of verification report along with photographs is attached as **Annexure-R-19**.

#### **Conclusion-**

It is appropriate to mention here that in screening plants a process of cleaning/washing the river bed material with water and separate the material i.e Gatka, Sand & Bajri is executed.

The applicant filed the present application with the issue that respondents no. 5 to 7 (screening plants) established in the

vicinity of village - Manak Tabra has been not complying the siting parameters as per notification dated 10.03.2016 in the context that Gurudwara manak tabra fall under the categorization of tourist complex due to historical background of the Gurudwara manak Tabra.

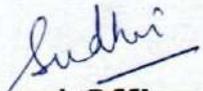
Further, the applicant filed objections dated 24.07.2023 to the Joint Committee report dated 25.11.2022 and alleging that various screening plants that have been regarded as shut are actually functioning illegally and thereby causing immense damage to the environment. That this office has been already submitted report dated 25.11.2022 and 04.07.2023 respectively and presently, Regional Office, Panchkula has placed the records/factual status of screening plants in question.

It is important to mention here that upon seeking clarification from the Tourist Department, it has been confirmed that Gurudwara Manak Tabra is not categorized as a tourist complex. This information is crucial in assessing the adherence to the stipulated distance of 01 kilometers between screening plants and tourist complexes as per the aforementioned notification.

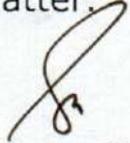
Further screening plants in question are established with the verified siting criteria provided by the Tehsildar as per notification of screening plants and no screening plant is operating illegally without consent from the HSPCB.

Further, the Regional office, Panchkula recommended closure action against the 05 numbers of Screening Plants on 17.01.2023 as mentioned above

The above report of Joint Committee is being submitted for consideration and taking further necessary action, in compliance of the Orders of Hon'ble NGT in this matter.

  
**Regional Officer, HSPCB,  
Panchkula**

Dated - 20.01.2024

  
**Deputy Commissioner,  
Panchkula**  
Deputy Commissioner  
Panchkula

प्रेषक

खनन अधिकारी  
खान एवं भू-विज्ञान विभाग  
पंचकूला

सेवा में

क्षेत्रीय अधिकारी  
हरियाणा राज्य प्रदुषण नियंत्रण बोर्ड,  
पंचकूला।

यादि क्रमांक:-खनन/पंचकूला/ 3878

दिनांक: 07/12.2023

विषय:

**Minutes of meeting regarding action taken report in compliance of NGT orders dated 11.10.2023 in OA No. 434/2022 titled Gurudwara Manaktabra Parbhandhan Committee v/s State of Haryana and ors.**

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक HSPCB/PKL/2023/1853-1855 dated 04.12.2023 के सन्दर्भ में।

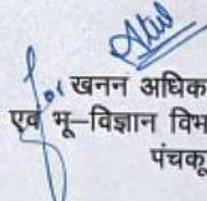
उपरोक्त विषय के सन्दर्भ में आपको अवगत करवाया जाता है कि आपके कार्यालय के पत्र अनुसार ई-रवाना पोर्टल से निम्नलिखित स्क्रीनिंग प्लांट के खनिज खरीद के रिकॉर्ड का दिनांक 01.08.2023 से आज तक अवलोकन किया गया जोकि सही पाया गया।

Sr.No	Name of MDL & Address	MDL No
1	M/s Shree Shayam Ji Screening Plant, Vill-Manaktabra	MDL- 59
2	M/s Maha Luxmi Screening Plant, Vill-Manaktabra	MDL- 1467
3	M/s Diwan Screening Plant, Vill-Manaktabra	MDL- 50
4	M/s Maa Sharda Screening Plant, Vill-Manaktabra	MDL- 1037
5	M/s Mahadev Screening Plant, Manaktabra	MDL- 1145

इसके अतिरिक्त आपको यह भी अवगत करवाया जाता है कि निम्नलिखित स्क्रीनिंग प्लांट उपरोक्त अवधि के दौरान बंद पाया गया है।

Sr.No	Name of MDL & Address	MDL No
1	M/s Shree Ram Screening Plant, Vill-Manaktabra	MDL-1042

यह आपको सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

  
खनन अधिकारी  
खान एवं भू-विज्ञान विभाग  
पंचकूला

From

Naib Tehsildar,  
Raipurani.

To

The Regional Officer  
HSPCB, Panchkula Region.Memo No. 163 /Reader, Dated 18/01/2024Sub:- Distance of Khasra No. in which Screening Plant established in Village-  
Manaktabra from The Gurudwara Manaktabra.

विषयाधीन मामले मे आप द्वारा भेजे गए नम्बरान खसरा से गांव मानकटबरा में गुरुद्वारा साहिब मानकटबरा से दूरी बारे फील्ड स्टाफ से रिपोर्ट ली गई, जिसके अनुसार सूचना निम्न प्रकार से है।

Sr.No.	Name of the Screening Plant	Khasra No.	Distance from Gurudwara Manaktabra
1	M/s Mahadev Screening Plant Village Manaktabra District Panchkula	53//15	25 करम
2	M/s Maa Sharda Screening Plant Village Manaktabra, Trilokpur Road District Panchkula	53//16/1	43 करम
3	M/s Diwan Screening Plant Village Manaktabra, Raipurani District Panchkula	53//16/2	80 करम
4	M/s Shri Ram Screening Plant Village Manaktabra, Trilokpur Road District Panchkula	53//16/1	41 करम
5	M/s Maha Luxmi Screening Plant Village Manaktabra, Trilokpur Road District Panchkula	66//6	125 करम
6	M/s Shree Shyam Ji Screening Plant Village Manaktabra, Trilokpur Road District Panchkula (Ankit Sai)	66//15/2	172 करम

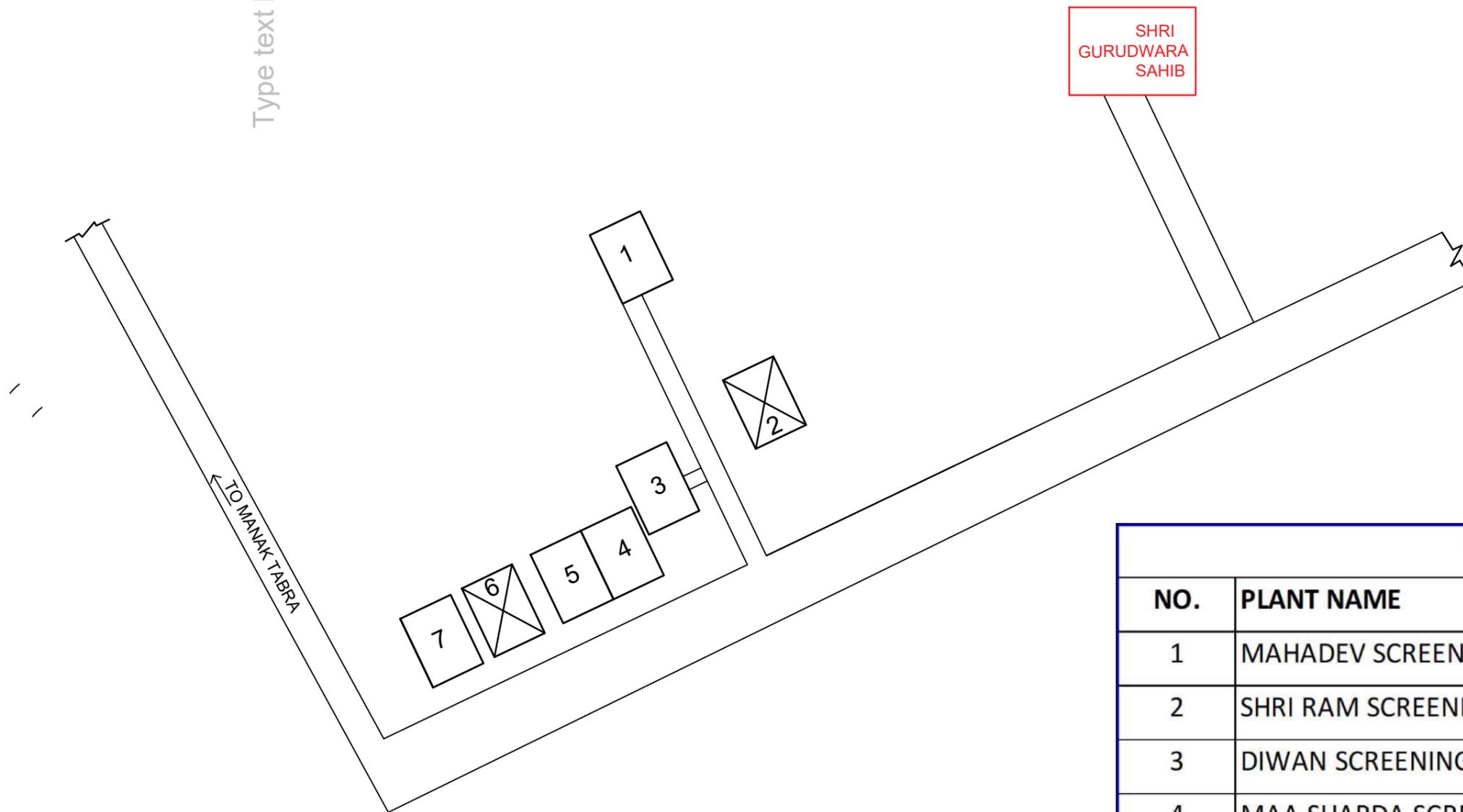
नोट:- एक करम= साढ़े पांच फुट

रिपोर्ट आपकी सेवा मे आगामी कार्यवाही हेतू प्रेषित है।

  
Naib Tehsildar,  
Raipurani. रानी (पंचकुला)

265  
**SITE PLAN**

Type text here



INDEX	
NO.	PLANT NAME
1	MAHADEV SCREENING PLANT
2	SHRI RAM SCREENING PLANT (CLOSED)
3	DIWAN SCREENING PLANT
4	MAA SHARDA SCREENING PLANT
5	MAHA LAXMI SCREENING PLANT
6	SV SCREENING PLANT (DISMENTALED)
7	SHRI SHYAM JI SCREENING PLANT

To  
 The <sup>Niab</sup> Tehsildar, Raipura Kees  
 Distt. Panchkula.

Sub.: Regarding the distance of proposed Washing Plant as per notification dated 10-03-2016

R/Sir,

With due respect it is regarding the distance of the proposed Washing Plant from various sitting parameters mentioned below in respect of the nearest boundary of land bearing **Area 8 Kanal in Khewat Khatoni No. 712/920 Khasra No. 53//25/1(5-0), 17(4-0), 16/2(1-10), 66//4(8-0), 5/1(7-10), 67//11/1(1-14)** situated at Village **Manaktabra, Tehsil & Distt. Panchkula (Haryana)** of M/s Diwan **Screening Plant**, for NOC/Consent from HSPCB.

Norms for sitting of Washing Plants as per notification dated 10-03-2016:-

Sr. No.	Criteria	Distance in Kilo meters	Actual Distance in Kilo meters
1.	Minimum distance required from the nearest National Highway	0.25	5 KM
2.	Minimum distance required from the Nearest State Highway	0.10	2 KM.
3.	Minimum distance required from the Nearest Metropolitan City	5.00	17 KM
4.	Minimum distance required from the Municipal limits of any town	0.25	2 KM
5.	Minimum distance required from the Nearest Town Abadi	1.50	2 KM
6.	Minimum distance required from the Nearest Village Abadi	0.25	2 KM
7.	Minimum distance required from the Nearest Tourist Complex	1.00	17 KM
8.	Minimum distance required from any land recorded as forest in Government record (revenue or forest department) except strip torests/plantation along roads, canals, railways lines and bunds	0.20	10 KM
9.	Minimum distance required from approved water supply scheme	0.25	NO

	open to sky of 20KL capacity		
10.	Minimum distance required from any indoor health treatment unit catering to 25 or more indoor patients	1.00	17-50 KM
11.	Minimum distance required from notified Bird/wild Life sanctuaries/a national of State Wild Life Parks.	0.20	17 KM
12.	Minimum distance required from any educational institution	1.00	7-10 KM

Dated :

*[Signature]*  
Yours Faithfully,

M/s Diwan Screening Plant,  
Village of Manaktabra, Tehsil &  
Distt. Panchkula (Haryana)

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*[Faint Hindi text]*  
14/10/16

~~\_\_\_\_\_~~

सि  
श्री मीत जी  
*[Signature]*  
14/10/16

*[Handwritten Hindi text]*  
श्री मीत जी के प्रति  
शुभकामनाएं



**HARYANA STATE POLLUTION CONTROL BOARD**

**SCO-180, 2nd Floor, Sector-5,  
Panchkula Ph. 0172-2566286**

E-mail: [hspcb.pkl@sify.com](mailto:hspcb.pkl@sify.com)



No. HSPCB/Consent/ : 318505018PANCTO4916396

Dated:06/01/2018

To.

M/s :Diwan Screening Plant  
Manaktabra Raipur Rani

Subject: Grant of consent to operate to M/s Diwan Screening Plant.

Please refer to your application no. 4916396 received on dated 2017-12-30 in regional office Panchkula. With reference to your above application for consent to operate, M/s Diwan Screening Plant is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/04/2018 - 31/03/2024
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	27.5
<b>Total Land Area(Sq. meter)</b>	4039.0
<b>Total Builtup Area(Sq. meter)</b>	2500.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. NA	0
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0 NA
<b>Emission parameters</b>	
1. NA	0
<b>Product Details</b>	
1. Bajri Core Sand and Bolders	450 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	0
<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. Diesel	0.04 KL/day
<b>Raw Material Details</b>	
River Gravel Material	450 Metric Tonnes/Day

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

#### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. Unit will maintain the pollution control measures as per notification dated 10.03.2016 issued by Government of Haryana, Environment Department.
2. Unit will use raw material procured from legal source only and will submit the proof/record of the raw material procured, processed and taxes and duties paid as applicable under the law of land on quarterly basis.
3. Unit will maintain the green belt as per the notification dated 10.03.2016.
4. Unit will maintain the logbook for running of pollution control measures and procuring of raw material and will submit the copy to the Board on quarterly basis.
5. Unit will maintain settling tank for containment of dust particles and for reusing water in the process.
6. The unit will maintain metalled road within the premises.
7. Unit will deposit balance fee, if due, found at the later stage.
8. Unit will apply for renewal of consent at least 90 days before expiry date of the consent.

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

**Name of the unit:** M/s Diwan Screening Plant, Manak Tabra, Raipur Rani.  
**Consent under:** Both (Water/Air Act)  
**Period of Consent:** 01/04/2018 to 31.03.2024  
**Industry Type:** Screening Plant  
**Category:** Orange  
**Date of inspection:** 16.01.2024

Sr.No	Terms and conditions of Consent to Operate	Status of compliance
1	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Maintaining
2	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying
3	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Unit had already obtained the CTO upto 31.03.2024.
4	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Unit deposited required CTO fees.
5	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	NA
6	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	NA
7	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Unit is not having generator set
8	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Unit maintained 03 nos. re-circulation tanks and no discharge found.
10	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Unit is a screening plant and already obtained the CTO for the same product i.e. Gatka, Sand and Bajri etc.
11	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Unit inspected by the joint committee to verify the compliance.

12	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Unit maintained 03 nos. re-circulation tanks and no discharge found.
13	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Unit deposited CTO fees upto 31.03.2024.
14	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Deficiencies still observed during verification- 1. Not maintaining the newly planted trees as some of them are dried up. 2. Installed barricades along the outer periphery on 01 side is found damaged and hence not maintained
15	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	NA
16	The industry shall comply all the Directions/Rules/Instructions issued from time to time by the Board.	Same as mentioned at Sr. No. 14.
<b>Specific Conditions :</b>		
1	Unit will comply all the conditions of the Notification dated 10.03.2016	
	Sr no.	Conditions
	1.	Metalled road within the premises of the plant.
	2.	Green belt with 2 rows of trees on outer periphery
	3.	Barricade on the periphery to control dust emission and height of the barricade is not less than the height of conveyer belt.
	4.	Provided 03 nos. of settling tank for recycling/re-use of the treated water upto 90% in the process.
	6.	Adequate APCM
	7.	The screening plant furnished the data relating to the source and quantity of raw material procured and sold.
	8.	Having valid CTO
	9.	Stored the raw material within the premises
	10.	Unit has procured the material from the approved mining lease holder.
	11.	Regularly disposing the silt generating from the screening plant for filling purposes.
	12.	Adequate APCM for eco sensitive zone
	Status	
		Complying
		Partially Maintained
		Non Complying
		Complying
		No
		Complying as reported by Mining Department
		Complying
		NA
2	Unit will use raw material procured from legal source only and will submit the proof/record of the raw material procured, processed and taxes and duties paid as applicable under the law of land on quarterly basis.	As per report submitted by mining department unit found purchasing raw material from legal source
3	Unit will maintain the green belt as per the notification dated 10.03.2016.	Same as mentioned at Sr. No. 14.
4	Unit will maintain the logbook for running of pollution control measures and procuring of raw material and will submit the copy to the Board on quarterly basis.	Maintained and logbook for maintaining raw material report is submitted by Mining Department.
5	Unit will maintain settling tank for containment of dust particles and for reusing water in the process.	Unit has provided 03 nos recirculation tanks.

6	The unit will maintain metalled road within the premises.	Maintained
7	Unit will deposit balance fee, if due, found at the later stage.	Unit deposited CTO fees upto 31.03.2024.
8	Unit will apply for renewal of consent at least 90 days before expiry date of the consent.	Unit already obtained the CTO upto 31.03.2024.

Dated:

*Sudhi*

*Raminder Singh*  
Inspecting Officer

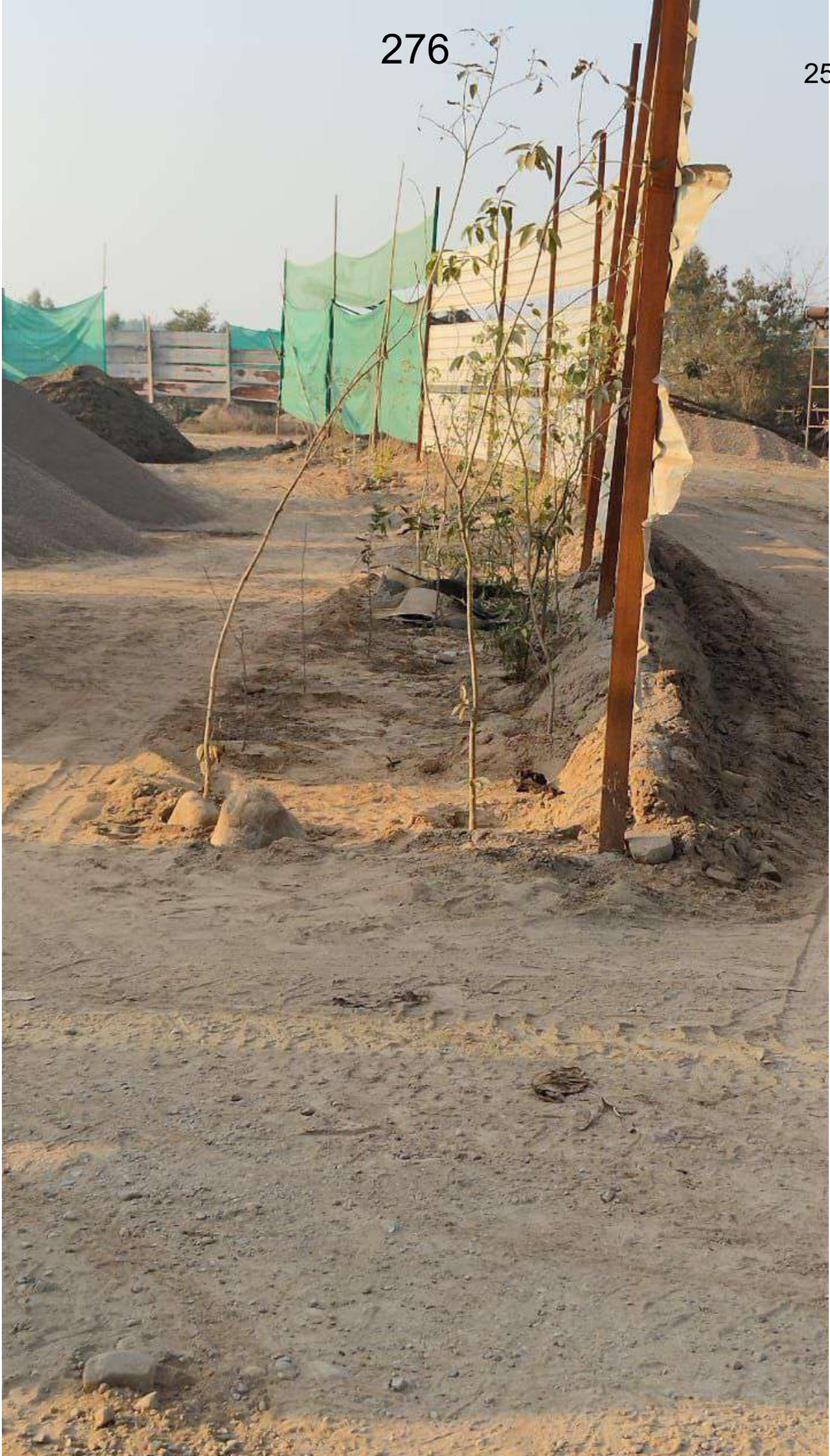
  
Deputy Commissioner  
Panchkula



Latitude: 30.602151  
Longitude: 77.012088  
Elevation: 351.23±15 m  
Accuracy: 4.3 m  
Time: 16-01-2024 17:02  
Note: diwan sp



Latitude: 30.602149  
Longitude: 77.01211  
Elevation: 351.23±15 m  
Accuracy: 7.8 m  
Time: 16-01-2024 17:02  
Note: diwan sp





 **GPS Map Camera**



**Kazampur, Haryana, India**  
**J227+P2F, Kazampur, Haryana 134204, India**  
**Lat 30.602079°**  
**Long 77.011985°**  
**16/01/24 04:57 PM GMT +05:30**

To  
The Tehsil-Raipur Rani,  
Distt. Panchkula.

Sub.- Regarding the distance of proposed Washing Plant as per notification dated 10/03/2016

R/Sir,

With due respect it is regarding the distance of the proposed Washing Plant from various sitting parameters mentioned below in respect of the nearest boundary of land bearing **Total Land 8Kanal-OMarla** (Eight Kanal) in which measuring 3Kanal i.e. 60/819 share out of total land 40K-19M in Khewat No. 48 Khatoni No. 71 of Khasra No. 52//21/2(6-9), 53//16/1(6-10), 25/2(3-0), 66//5/2(0-10), 67//1(8-0), 9(3-14), 10/1(7-6), 10/2(0-14), 11/2/1(4-16), and 5 Kanal in Khewat No. 47 Khatoni Ni. 69 i.e. 100/996 share of total land 49K-16M in khasra Kite 8 situated at Village-Manak Tabra, Hadbast No. 218, Tehsil-Raipur Rani & Distt. Panchkula (Haryana) plant will be established in Khasra No. 52//21/2, 53//7, 8/2, 14/2, 15, 16/1, 25/2 of M/s Mahadev Screening Plant, Village- Manak Tabra, Tehsil-Raipur Rani & Distt. Panchkula (Haryana), for NOC/Consent from HSPCB. Norms for sitting of Washing Plants as per notification dated 10-03-2016:-

Sr. No.	Criteria	Distance in Kilo meters	Actual Distance in Kilo meters
1.	Minimum distance required from the nearest National Highway	0.25	8 K.m.
2.	Minimum distance required from the Nearest State Highway	0.10	1 Km.
3.	Minimum distance required from the Nearest Metropolitan City	5.00	About 20 K.m.
4.	Minimum distance required from the Municipal limits of any town	0.25	1 K.m.
5.	Minimum distance required from the Nearest Town Abadi	1.50	2 Km.
6.	Minimum distance required from the Nearest Village Abadi	0.25	700 m.
7.	Minimum distance required from the Nearest Tourist Complex	1.00	10 K.m.
8.	Minimum distance required from approved water supply scheme open to sky of 20KL capacity	0.25	20 K.m.
9.	Minimum distance required from any indoor health treatment unit catering to 25 or more indoor patients	1.00	2 K.m.
10.	Minimum distance required from river or water channel, Nullah, drain (in case of river, the distance shall be measured from the flood protection embankment of the outlet side of the river, Where there is no flood protection embankment, the distance shall be measured from the outer edge of the "Gair Mumkin Lan" as per revenue record recorded as Gair Mumkin Nadi, Choe or Similar nomenclature identifying a water body on the outer side of the choe/river	0.10	10 Km.
12.	Minimum distance required from any educational institution	0.25	10 K.m.

Dated :

Ant Chast  
Yours Faithfully,

लगाव घटकरी निवडणुकीची  
कार्यवाही त्रिपोट करे।

25/11/16

M/s Mahadev Screening Plant,  
Village-Manak Tabra, Distt.  
Panchkula (Haryana)



## HARYANA STATE POLLUTION CONTROL BOARD

**SCO 116, Ist & IInd Floor, Sector 25, Panchkula**  
**Ph. 0172-2566286 Email:- hspcbropkl@gmail.com**  
**E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 318505023PANCTO33437058

Dated:12/02/2023

To.

M/s :Mahadev Screening plant  
 Village Manaktabra Tehsil and District Panchkula

Subject: Grant of consent to operate to M/s Mahadev Screening plant.

Please refer to your application no. 33437058 received on dated 2023-01-31 in regional office Panchkula. With reference to your above application for consent to operate, M/s Mahadev Screening plant is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	12/02/2023 - 31/03/2025
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	27.0
<b>Total Land Area(Sq. meter)</b>	4520.0
<b>Total Builtup Area(Sq. meter)</b>	2410.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. TSS	100 mg/l
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0 NA
<b>Emission parameters</b>	
1. NA	0
<b>Product Details</b>	
1. Bajri, gatka, sand, boulder, jeeri	500 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	0 Ton/hr
<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. NA	0
<b>Raw Material Details</b>	
River gravel	500 Metric Tonnes/Day

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

#### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.
2. That the unit will comply all the conditions of the Notification dated 10.03.2016.
3. That the unit shall purchase its raw material from the legal mines only.
4. That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.
5. That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.
6. That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.
7. In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.
8. Unit shall strictly comply with the conditions imposed in suspension of closure orders.

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

**Name of the unit:** M/s Mahadev Screening Plant, Manak Tabra, Raipur Rani.  
**Consent under:** Both (Water/Air Act)  
**Period of Consent:** 12/02/2023 to 31.03.2025  
**Industry Type:** Screening Plant  
**Category:** Orange  
**Date of inspection:** 16.01.2024

31

Sr.No	Terms and conditions of Consent to Operate	Status of compliance
1	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Maintaining
2	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying
3	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Unit had already obtained the CTO upto 31.03.2025.
4	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Unit deposited required CTO fees.
5	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	NA
6	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	NA
7	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Unit is not having generator set
8	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Unit maintained 03 nos. re-circulation tanks and no discharge found.
10	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Unit is a screening plant and already obtained the CTO for the same product i.e. Gatka, Sand and Bajri etc.

11	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Unit inspected on 16.01.2024 to verify the compliance.
12	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Unit maintained 03 nos. re-circulation tanks and no discharge found.
13	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Unit deposited CTO fees upto 31.03.2025.
14	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Deficiencies still observed during verification- 1. Installed barricades along the outer periphery on 01 side is damaged and hence not maintained. 2. Not maintaining the newly planted trees as some of them are dried up.
15	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	NA
16	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Same as mentioned at Sr. No. 14.

**Specific Conditions :**

1	That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.	Complying																																				
2	unit will comply all the conditions of the Notification dated 10.03.2016																																					
	<table border="1"> <thead> <tr> <th>Sr no.</th> <th>Conditions</th> <th>Status</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Metalled road within the premises of the plant.</td> <td>Complying</td> </tr> <tr> <td>2.</td> <td>Green belt with 2 rows of trees on outer periphery</td> <td>Partially Maintained</td> </tr> <tr> <td>3.</td> <td>Barricade on the periphery to control dust emission and height of the barricade is not less than the height of conveyer belt.</td> <td>Non Complying</td> </tr> <tr> <td>4.</td> <td>Provided 03 nos. of settling tank for recycling/re-use of the treated water upto 90% in the process.</td> <td>Complying</td> </tr> <tr> <td>6.</td> <td>Adequate APCM</td> <td>No</td> </tr> <tr> <td>7.</td> <td>The screening plant furnished the data relating to the source and quantity of raw material procured and sold.</td> <td>Complying as reported by Mining Department</td> </tr> <tr> <td>8.</td> <td>Having valid CTO</td> <td>Complying</td> </tr> <tr> <td>9.</td> <td>Stored the raw material within the premises</td> <td>Complying</td> </tr> <tr> <td>10.</td> <td>Unit has procured the material from the approved mining lease holder.</td> <td>Complying</td> </tr> <tr> <td>11.</td> <td>Regularly disposing the silt generating from the screening plant for filling purposes.</td> <td>Complying</td> </tr> <tr> <td>12.</td> <td>Adequate APCM for eco sensitive zone</td> <td>NA</td> </tr> </tbody> </table>	Sr no.	Conditions	Status	1.	Metalled road within the premises of the plant.	Complying	2.	Green belt with 2 rows of trees on outer periphery	Partially Maintained	3.	Barricade on the periphery to control dust emission and height of the barricade is not less than the height of conveyer belt.	Non Complying	4.	Provided 03 nos. of settling tank for recycling/re-use of the treated water upto 90% in the process.	Complying	6.	Adequate APCM	No	7.	The screening plant furnished the data relating to the source and quantity of raw material procured and sold.	Complying as reported by Mining Department	8.	Having valid CTO	Complying	9.	Stored the raw material within the premises	Complying	10.	Unit has procured the material from the approved mining lease holder.	Complying	11.	Regularly disposing the silt generating from the screening plant for filling purposes.	Complying	12.	Adequate APCM for eco sensitive zone	NA	
Sr no.	Conditions	Status																																				
1.	Metalled road within the premises of the plant.	Complying																																				
2.	Green belt with 2 rows of trees on outer periphery	Partially Maintained																																				
3.	Barricade on the periphery to control dust emission and height of the barricade is not less than the height of conveyer belt.	Non Complying																																				
4.	Provided 03 nos. of settling tank for recycling/re-use of the treated water upto 90% in the process.	Complying																																				
6.	Adequate APCM	No																																				
7.	The screening plant furnished the data relating to the source and quantity of raw material procured and sold.	Complying as reported by Mining Department																																				
8.	Having valid CTO	Complying																																				
9.	Stored the raw material within the premises	Complying																																				
10.	Unit has procured the material from the approved mining lease holder.	Complying																																				
11.	Regularly disposing the silt generating from the screening plant for filling purposes.	Complying																																				
12.	Adequate APCM for eco sensitive zone	NA																																				
3	That the unit shall purchase its legal material from the legal mines only.	As per report submitted by the Mining Department unit found purchasing raw material from legal source.																																				

4	That the unit will comply the order/ direction/ order by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.	Complying
5	That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.	Unit already obtained the CTO upto 31.03.2025.
6	That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.	Same as mentioned at Sr. No. 14.
7	In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.	Same as mentioned at Sr. No. 14 and SCN proposed for the same.
8	Unit shall strictly comply with the conditions imposed in suspension of closure orders.	Same as mentioned at Sr. No. 14.

**Dated:**

*Sudhi*

*Ramit Singh*

**Inspecting Officer**

*[Signature]*

**Deputy Commissioner  
Panchkula**





Latitude: 30.604044  
Longitude: 77.011036  
Elevation: 351.22±8 m  
Accuracy: 11.4 m  
Time: 16-01-2024 16:51  
Note: mahadev sp



Latitude: 30.603992  
Longitude: 77.01111  
Elevation: 351.22±5 m  
Accuracy: 8.5 m  
Time: 16-01-2024 16:50  
Note: mahadev sp

Powered by NoteCam



**Name of the unit:** M/s Shree Ram Screening Plant, Manak Tabra, Raipur Rani.  
**Consent under:** Both (Water/Air Act)  
**Period of Consent:** 01/04/2022 to 31.03.2023  
**Industry Type:** Screening Plant  
**Category:** Orange  
**Date of Inspection:** 16.01.2024

38

Sr.No	Terms and conditions of Consent to Operate S	Status of compliance
1	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	NA
2	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	NA
3	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	NA
4	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	NA
5	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	NA
6	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	NA
7	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	NA
8	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	NA
9	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	NA

10	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	NA
11	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	NA
12	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	NA
13	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	NA
14	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	NA
15	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	NA
16	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	NA
<b>Specific Conditions :</b>		
1	That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.	NA
2	That the unit will comply all the conditions of the Notification dated 10.03.2016.	NA
3	That the unit shall purchase its legal material from the legal mines from Haryana State.	NA
4	That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.	NA
5	That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.	NA
6	That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.	NA
7	In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.	NA

**Note:-** Unit is lying closed and sealed by the Board in compliance of closure order no. I/130063/2022 dated 17.08.2022 and seals found intact at the time of inspection. Unit found partially dismantled. No person found at site.

*[Signature]*

*[Signature]*  
Inspecting Officer

To  
The Tehsildar,  
Raipur Rani,  
Distt. Panchkula

Sub: Measurement of Parameters.

Sir,

We are running a Screening Plant in the name and Style of M/s Shree Shayam Ji Screening Plant , Manak Tabra, Tehsil and Dist. Panchkula. Now as per notification issued by Haryana Government dated 10<sup>th</sup> March 2016 , it is desired by the Haryana Pollution Control Board that the measurements of the sites mentioned in the enclosed list should be verified by the worthy Tehsildar and only then our plant can be operated.

We therefore, humbly request you to kindly favour us with your verification so that we get our livelihood back after a gap of six years as we are without work since 2010 and oblige.

Thanking you.

Yours faithfully,

M/s Shree Shayam Ji Screening Plant

*Ankit Jai* Partner

Dated: 9th November, 2016

हल्का पटवारी निराधारुसार  
कार्यवाही / रिपोर्ट कर।

*Jai*  
संयुक्त सचिव  
रायपुररानी (पंचकूला)  
9/11/16

M/s Shree Shayam Ji Screening Plant

*Ankit Jai*  
Partner

श्रीमान  
अपने प्रोप्रीटी पर नजर  
श्रीमान रीटगत ए) *Rajkumar*  
C.S.  
*Jai*  
नायक निहालदास  
रायपुररानी (पंचकूला)  
9/11/2016

Report of the Tehsildar Raipur Rani Regarding the distance of the proposed screening plant from various sitting parameters mentioned below in respect of the nearest boundary of land bearing Khasra No 66 // 15 / 2 (6-0), 17 / 1 (7-16), 14 (8-0) And 66 // 25 / 2 (4-12), 67 // 20 / 1 (1-12), 66 / 16 (7-17), 67 // 20 / 2 (1-2) total area 1 / 2 of 24 kanal which is 12 kanal situated at Village Manak Tabra, Tehsil & Distt Panchkula of M/s Shree Shayam Ji Screening Plant, Manak Tabra, Tehsil & Distt Panchkula for NOC Consent from HSPC

Name of Sitting from Screening Plant as per amended notification dated 23/11/2015

Serial Number	Criteria	Distance in kilometres	Actual Distance in Kilometres
1	Minimum distance required from the Nearest National Highway	0.25	15 K.M
2	Minimum distance required from the Nearest State Highway	0.10	2 K.M
3	Minimum distance required from the Nearest Metropolitan City	5.00	10 K.M
4	Minimum distance required from the Municipal limits of any town	0.25	5 K.M
5	Minimum distance required from the Nearest Town Abadi	1.50	2 1/2 K.M
6	Minimum distance required from the Nearest Village Abadi	0.25	1 1/2 K.M
7	Minimum distance required from the Nearest Tourist Complex	1.00	20 K.M
8	Minimum distance from river or water channel, Nullah, Drain (In case of river, the distance shall be measured from the flood protection embankment on the outer side of the river. Where there is no embankment, the distance shall be measured from the outer edge of the "Gair Mumkin Land" as per revenue record, recorded as Gair Mumkin Nadi, Choe or similar Nomenclature identifying a water body on the outer side of choe/river).	0.10	500 Ft
9	Minimum distance required from approved water supply scheme open to sky of 20 KL capacity	0.25	3 K.M
10	Minimum distance required from any indoor health treatment unit catering to 25 or more indoor patients	1.0	4 K.M
11	Minimum distance required from notified Bird/Wild Life sanctuaries/a national or state Wild Life Parks	0.20	10 K.M
12	Minimum distance from any educational institution	1.0	1 1/2 K.M

M/s Shree Shayam Ji Screening Plant

*[Signature]*

*[Signature]*  
9/11/16

*[Signature]*  
9/11/2016


**HARYANA STATE POLLUTION CONTROL BOARD**

SCO 116, Ist & IInd Floor, Sector 25, Panchkula  
Ph. 0172-2566286 Email:- hspcbropkl@gmail.com  
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 318505022PANCTO28039022

Dated:27/09/2022

To.

M/s :Shree Shayam Ji Screening Plant  
Vill. Manaktabra, Tehsil and Distt. Panchkula

Subject: Grant of consent to operate to M/s Shree Shayam Ji Screening Plant.

Please refer to your application no. 28039022 received on dated 2022-09-01 in regional office Panchkula. With reference to your above application for consent to operate, M/s Shree Shayam Ji Screening Plant is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	27/09/2022 - 31/03/2027
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	32.099998
<b>Total Land Area(Sq. meter)</b>	8450.0
<b>Total Builtup Area(Sq. meter)</b>	2500.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. TSS	100 mg/l
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0
<b>Emission parameters</b>	
1. NA	0
<b>Product Details</b>	
1. Gatka Bajri sand Reta	500 Metric Tonnes/day
<b>Capacity of boiler</b>	

I. NA	0 Ton/hr
<b>Type of Furnace</b>	
I. NA	0 NA
<b>Type of Fuel</b>	
I. NA	0
<b>Raw Material Details</b>	
River Gravels	500 Metric Tonnes/Day

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

#### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.
2. That the unit will comply all the conditions of the Notification dated 10.03.2016.
3. That the unit shall purchase its raw material from the legal mines only.
4. That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.
5. That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.
6. That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.
7. In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.
8. Unit shall comply with the conditions of suspension orders.

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

**ANNEXURE-R-13**

**Name of the unit:** M/s Shree Shayam Ji Screening Plant, Vill-Manak Tabra, Raipur Rani  
**Consent under:** Both (Water/Air Act)  
**Period of Consent:** 27/09/2022 to 31.03.2027  
**Industry Type:** Screening Plant  
**Category:** Orange  
**Date of inspection:** 16.01.2024

Sr.No	Terms and conditions of Consent to Operate	Status of compliance
1	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Maintaining
2	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying
3	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Unit had already obtained the CTO upto 31.03.2027.
4	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Unit deposited required CTO fees.
5	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	NA
6	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	NA
7	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Unit is not having generator set
8	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Unit maintained 03 nos. re-circulation tanks.

10	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Unit is a screening plant and already obtained the CTO for the same product i.e. Gatka, Sand and Bajri etc.
11	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Unit inspected on 16.01.2024 to verify the compliance.
12	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Unit maintained 03 nos. re-circulation tanks and no discharge found.
13	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Unit deposited CTO fees upto 31.03.2027.
14	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Deficiencies still observed during verification- 1. Not maintaining two rows of trees on the outer periphery. 2. Height of installed barricades along the outer periphery is less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.
15	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	NA
16	The industry shall comply all the Directions/Rules/Instructions issued from time to time by the Board.	Same as mentioned at Sr. No. 14.
<b>Specific Conditions :</b>		
1	That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.	Complying

Unit will comply all the conditions of the Notification dated 10.03.2016		
Sr no.	Conditions	Status
1.	Metalled road within the premises of the plant.	Complying
2.	Green belt with 2 rows of trees on outer periphery	Not Maintained
3.	Barricade on the periphery to control dust emission and height of the barricade is not less than the height of conveyer belt.	Non Complying
4.	Provided 03 nos. of settling tank for recycling/re-use of the treated water upto 90% in the process.	Complying
6.	Adequate APCM	No
7.	The screening plant furnished the data relating to the source and quantity of raw material procured and sold.	Complying as reported by Mining Department
8.	Having valid CTO	Complying
9.	Stored the raw material within the premises	Complying
10.	Unit has procured the material from the approved mining lease holder.	Complying
11.	Regularly disposing the silt generating from the screening plant for filling purposes.	Complying
12.	Adequate APCM for eco sensitive zone	NA
3	That the unit shall purchase its legal material from the legal mines from Haryana State.	As per report submitted by mining department unit found purchasing raw material from legal source
4	That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.	Complying
5	That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.	Unit already obtained CTO upto 31.03.2027.
6	That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.	Same as mentioned at Sr. No. 14
7	In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.	Same as mentioned at Sr. No. 14
8	Unit shall comply with the conditions of suspension orders	Complying

Dated:

*Sudhi*

*Ramish Singh*

Inspecting Officer  
Deputy Commissioner  
Panchkula





Latitude: 30.600952  
Longitude: 77.01053  
Altitude: 304.11±7 m



Latitude: 30.601099  
Longitude: 77.011323  
Elevation: 351.39±8 m  
Accuracy: 5.4 m  
Time: 16-01-2024 17:05  
Note: shree shyam.ji



Latitude: 30.601216  
Longitude: 77.011368  
Elevation: 351.23±8 m  
Accuracy: 3.9 m  
Time: 16-01-2024 17:05  
Note: shree shyam.ji

To

The Tehsildar, RPR  
Distt. Panchkula.

Sub: Regarding the distance of proposed Washing Plant as per notification dated 11-03-2016

R/Sir,

With due respect it is regarding the distance of the proposed Washing Plant from various sitting parameters mentioned below in respect of the nearest boundary of land bearing Area 16 Kanal i.e. out of Khewat/Khatoni No. 41/62 Khasra No. 52//21/2(6-9), 53//16/1(6-10), 25/2(3-0), 66//5/2(0-10), 67//1(8-0) 9(3-14), 10/1(7-6), 10/2(0-14), 11/2/1(4-16), Kiten 9 Measuring 40Kanal-19 share 416/819 i.e. Measuring 20Kanal-16Marla and Khewat/Khatoni No. 591/770, Khasra No. 66/6(8-0), 15/1(3-7), Kiten 2 Measuring 11Kanal-16Marla total Area 32Kanal-03Marla situated at Village of Manakta, Tribhokpur Road, Tehsil & Distt. Panchkula (Haryana) of M/s. M. Sharda Screening Plant, for NOC/Consent from HSPCB. Norms for sitting of Washing Plants as per notification dated 10-03-2016:-

Sr. No.	Criteria	Distance in Kilo meters	Actual Distance in Kilo meters
1.	Minimum distance required from the nearest National Highway	0.25	8.00 K.M.
2.	Minimum distance required from the Nearest State Highway	0.10	8.00 K.M.
3.	Minimum distance required from the Nearest Metropolitan City	5.00	17.00 K.M.
4.	Minimum distance required from the principal lines of any town	0.25	5.00 K.M.
5.	Minimum distance required from the Nearest Town Abadi	1.50	2.00 K.M.
6.	Minimum distance required from the Nearest Village Abadi	0.25	2.00 K.M.
7.	Minimum distance required from the Nearest Tourist Complex	1.00	17.00 K.M.
8.	Minimum distance required from any land recorded as forest in Government record (revenue or forest department) except strip	0.20	11.00 K.M.

	forests/plantation along roads, canals, railways lines and bunds		
9.	Minimum distance required from approved water supply scheme open to sky of 20KL capacity	0.25	No.
10.	Minimum distance required from any indoor health treatment unit catering to 25 or more indoor patients	1.00	2.00 K.M.
11.	Minimum distance required from notified Bird/wild Life sanctuaries/a national of State Wild Life Parks.	0.20	1.00 K.M.
12.	Minimum distance required from any educational institution	1.00	2.00 K.M.

रत Area 4  
+ II E/R

Distance from  
drain, Matt  
?

13. Minimum distance from River, Nalah Chowai 0.10 0.20 km

नाथ तहसीलदार,  
रायपुरानी (पंचकुला)  
27/10/16

Dated :

Yours Faithfully,

पदवारी इत्यादी बाबत मनाकतब्रा वीर

M/s Maa Sharda Screening Plant, Village of Manaktabra, Trilockpur Road, Tehsil & Distt. Panchkula (Haryana)

नाथ तहसीलदार,  
रायपुरानी (पंचकुला)  
14/10/16

मनाकतब्रा, रायपुरानी व नरक केडा  
Rajendra

C.S.

नाथ तहसीलदार,  
रायपुरानी (पंचकुला)  
14/10/16



## HARYANA STATE POLLUTION CONTROL BOARD

SCO 116, Ist & IInd Floor, Sector 25, Panchkula  
Ph. 0172-2566286 Email:- hspcbropkl@gmail.com  
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 318505022PANCTO28061510

Dated:27/09/2022

To.

M/s :MAA SHARDA SCREENING PLANT  
VILLAGE MANAKTABRA TEHSIL RAIPURRANI DISTRICT PANCHKULA

Subject: Grant of consent to operate to M/s MAA SHARDA SCREENING PLANT .

Please refer to your application no. 28061510 received on dated 2022-09-01 in regional office Panchkula. With reference to your above application for consent to operate, M/s MAA SHARDA SCREENING PLANT is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	27/09/2022 - 31/03/2026
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	27.625641
<b>Total Land Area(Sq. meter)</b>	8952.0
<b>Total Builtup Area(Sq. meter)</b>	3251.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. TSS	100 mg/l
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0 NA
<b>Emission parameters</b>	
1. NA	0
<b>Product Details</b>	
1. GATKA BAJRI, BOULDER, SAND	500 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	0 Ton/hr
<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. NA	0
<b>Raw Material Details</b>	
RIVER GRAVELS	500 Metric Tonnes/Day

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

#### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.
2. That the unit will comply all the conditions of the Notification dated 10.03.2016.
3. That the unit shall purchase its raw material from the legal mines only.
4. That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.
5. That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.
6. That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.
7. In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.
8. Unit shall comply with the conditions of suspension orders.

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

**Name of the unit:** M/s Maa Sharda Screening Plant, Vill-Manak Tabra, Tehsil-Raipur Rani, Panchkula.  
**Consent under:** Both (Water/Air Act)  
**Period of Consent:** 27/09/2022 to 31.03.2026  
**Industry Type:** Screening Plant  
**Category:** Orange

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Sr.No	Terms and conditions of Consent to Operate	Status of compliance
1	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Maintaining
2	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying
3	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Unit had already obtained the CTO upto 31.03.2026.
4	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Unit deposited required CTO fees.
5	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	NA
6	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	NA
7	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Unit is not having generator set
8	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Unit maintained 3 nos. re-circulation tanks.
10	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Unit is a screening plant and already obtained the CTO for the same product i.e. Gatka, Sand and Bajri etc.
11	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Unit inspected by the joint committee to verify the compliances.

12	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Unit maintained 03 nos. re-circulation tanks and no discharge found.
13	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Unit deposited CTO fees upto 31.03.2026.
14	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Deficiencies still observed during verification- 1. Not maintaining two rows of trees on the outer periphery. 2. Height of installed barricades along the outer periphery on 01 side is less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016
15	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	NA
16	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Same as mentioned at Sr. No. 14.

**Specific Conditions :**

1	That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.	Complying																																				
2	unit will comply all the conditions of the Notification dated 10.03.2016																																					
	<table border="1"> <thead> <tr> <th>Sr no.</th> <th>Conditions</th> <th>Status</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Metalled road within the premises of the plant.</td> <td>Complying</td> </tr> <tr> <td>2.</td> <td>Green belt with 2 rows of trees on outer periphery</td> <td>Not Maintained</td> </tr> <tr> <td>3.</td> <td>Barricade on the periphery to control dust emission and height of the barricade is not less than the height of conveyer belt.</td> <td>Non Complying</td> </tr> <tr> <td>4.</td> <td>Provided 03 nos. of settling tank for recycling/re-use of the treated water upto 90% in the process.</td> <td>Complying</td> </tr> <tr> <td>6.</td> <td>Adequate APCM</td> <td>No</td> </tr> <tr> <td>7.</td> <td>The screening plant furnished the data relating to the source and quantity of raw material procured and sold.</td> <td>Complying as reported by Mining Department</td> </tr> <tr> <td>8.</td> <td>Having valid CTO</td> <td>Complying</td> </tr> <tr> <td>9.</td> <td>Stored the raw material within the premises</td> <td>Complying</td> </tr> <tr> <td>10.</td> <td>Unit has procured the material from the approved mining lease holder.</td> <td>Complying</td> </tr> <tr> <td>11.</td> <td>Regularly disposing the silt generating from the screening plant for filling purposes.</td> <td>Complying</td> </tr> <tr> <td>12.</td> <td>Adequate APCM for eco sensitive zone</td> <td>NA</td> </tr> </tbody> </table>	Sr no.	Conditions	Status	1.	Metalled road within the premises of the plant.	Complying	2.	Green belt with 2 rows of trees on outer periphery	Not Maintained	3.	Barricade on the periphery to control dust emission and height of the barricade is not less than the height of conveyer belt.	Non Complying	4.	Provided 03 nos. of settling tank for recycling/re-use of the treated water upto 90% in the process.	Complying	6.	Adequate APCM	No	7.	The screening plant furnished the data relating to the source and quantity of raw material procured and sold.	Complying as reported by Mining Department	8.	Having valid CTO	Complying	9.	Stored the raw material within the premises	Complying	10.	Unit has procured the material from the approved mining lease holder.	Complying	11.	Regularly disposing the silt generating from the screening plant for filling purposes.	Complying	12.	Adequate APCM for eco sensitive zone	NA	
Sr no.	Conditions	Status																																				
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11.	Regularly disposing the silt generating from the screening plant for filling purposes.	Complying																																				
12.	Adequate APCM for eco sensitive zone	NA																																				
3	That the unit shall purchase its legal material from the legal mines from Haryana State.	As per report submitted by mining department unit found purchasing raw material from legal source																																				
4	That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.	Complying																																				
5	That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.	Unit already obtained CTO upto 31.03.2026.																																				
6	That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.	Same as mentioned at Sr. No. 14																																				
7	In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.	Same as mentioned at Sr. No. 14																																				
8	Unit shall comply with the conditions of suspension orders	Complying																																				

Dated:

Date - 16/01/24

*Sudhi*

*Ramit Singh*  
Inspecting Officer

  
Deputy Commissioner  
Panaji





Latitude: 30.602271  
Longitude: 77.011336  
Elevation: 351.23±12 m  
Accuracy: 3.9 m  
Time: 16-01-2024 16:57  
Note: shree ram



Latitude: 30.601981  
Longitude: 77.011987  
Elevation: 351.23±14 m  
Accuracy: 6.1 m  
Time: 16-01-2024 17:04  
Note: maa sharda



## Annx R-17

To आयत  
The Tehsildar, रायपुरखानी  
Distt. Panchkula.

Sub.: Regarding the distance of proposed Washing Plant as per notification dated 10-03-2016

1/Sir,

With due respect it is regarding the distance of the proposed Washing Plant from various sitting parameters mentioned below in respect of the nearest boundary of land bearing खसरा नं: 66/16  
66/15/1, 67/11/2/1

of M/s MAHALUXMI  
SCREENING PLANT, Manaktobra, Raipurkhani (Panchkula)  
for NOC/Consent from HSPCB.

Norms for sitting of Washing Plants as per notification dated 10-03-2016:-

Sr No.	Criteria	Distance in Kilo meters	Actual Distance in Kilo meters
1.	Minimum distance required from the nearest National Highway	0.25	12 K.M.
2.	Minimum distance required from the Nearest State Highway	0.10	4 K.M.
3.	Minimum distance required from the Nearest Metropolitan City	5.00	20 K.M.
4.	Minimum distance required from the Municipal limits of any town	0.25	3 K.M.
5.	Minimum distance required from the Nearest Town Abadi	1.50	20 K.M.
6.	Minimum distance required from the Nearest Village Abadi	0.25	1½ K.M.
7.	Minimum distance required from the Nearest Tourist Complex	1.00	20 K.M.
8.	Minimum distance required from any land recorded as forest in Government record (revenue or forest department) except strip forests/plantation along roads, canals, railways lines and bunds	0.20	7 K.M.
9.	Minimum distance required from approved water supply scheme	0.25	- N6 -

Annx R-18


**HARYANA STATE POLLUTION CONTROL BOARD**

SCO 116, Ist & IInd Floor, Sector 25, Panchkula  
Ph. 0172-2566286 Email:- hspcbropkl@gmail.com  
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 318505022PANCTO28894313

Dated:03/10/2022

To.

M/s :Maha Luxmi Screening Plant  
Village Manak Tabra Raipur Rani Trilokpur Road District Panchkula

Subject: Grant of consent to operate to M/s Maha Luxmi Screening Plant.

Please refer to your application no. 28894313 received on dated 2022-09-28 in regional office Panchkula. With reference to your above application for consent to operate, M/s Maha Luxmi Screening Plant is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	03/10/2022 - 31/03/2027
<b>Industry Type</b>	Screening Plant
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	41.150002
<b>Total Land Area(Sq. meter)</b>	8000.0
<b>Total Builtup Area(Sq. meter)</b>	2500.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. TSS	100 mg/l
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0
<b>Emission parameters</b>	
1. NA	
<b>Product Details</b>	
1. Bajri Core Sand and Bolders	450 Metric Tonnes/day

<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. Diesel	0.003 KL/day
<b>Raw Material Details</b>	
River Gravels	450 Metric Tonnes/Day

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

#### **Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material,

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.
2. That the unit will comply all the conditions of the Notification dated 10.03.2016.
3. That the unit shall purchase its raw material from the legal mines only.
4. That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.
5. That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.
6. That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.
7. In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.

*Regional Officer, Panchkula  
Haryana State Pollution Control Board.*

**Name of the unit:** M/s Maha Luxmi Screening Plant, Vill-Manak Tabra Trilokpur Road, Raipur Rani.  
**Consent under:** Both (Water/Air Act)  
**Period of Consent:** 03/10/2022 to 31.03.2027  
**Industry Type:** Screening Plant  
**Category:** Orange  
**Date :** 16.01.2024

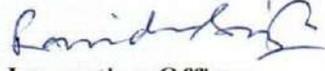
Sr.No	Terms and conditions of Consent to Operate	Status of compliance
1	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.\	Maintained
2	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	Complying
3	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	Unit had already obtained the CTO upto 31.03.2027.
4	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant along with the consent application.	Unit deposited required CTO fees.
5	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.	NA
6	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	NA
7	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Unit is not having generator set
8	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Maintained
10	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Unit is a screening plant and already obtained the CTO for the same product i.e. Gatka, Sand and Bajri etc.

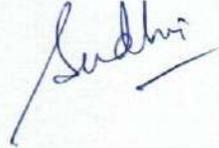
11	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	Unit inspected by the Joint Committee to verify the compliance.
12	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Unit not maintaining 03 no of recirculation tanks.
13	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Unit deposited CTO fees upto 31.03.2027.
14	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	Deficiencies still observed during inspection- 1. Not maintaining two rows of trees on the outer periphery. 2. Height of installed barricades along the outer periphery is less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016. 3. Not maintaining the ramp inside the premises. 4. Not maintaining the 03 no. of recirculation tanks. However found recirculating with 2 no of tanks.
15	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	NA
16	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Same as mentioned at Sr. No. 14.
<b>Specific Conditions :</b>		
1	That the unit shall not operate any activity of stone crushing/pulverizing/ grinding in their plant.	Complying
2	That the unit will comply all the conditions of the Notification dated 10.03.2016	
	Sr no.	Conditions
	1.	Metalled road within the premises of the plant.
	2.	Green belt with 2 rows of trees on outer periphery
	3.	Barricade on the periphery to control dust emission and height of the barricade is not less than the height of conveyer belt.
	4.	Provided 03 nos. of settling tank for recycling/re-use of the treated water upto 90% in the process.
	6.	Adequate APCM
	7.	The screening plant furnished the data relating to the source and quantity of raw material procured and sold.
	8.	Having valid CTO
	9.	Stored the raw material within the premises
	10.	Unit has procured the material from the approved mining lease holder.
	11.	Regularly disposing the silt generating from the screening plant for filling purposes.
	12.	Adequate APCM for eco sensitive zone
		Status
		Non Complying
		Not maintained
		Not maintained
		No as unit has found recirculating the water with 2 no of tanks only.
		No
		Complying as reported by Mining Department
		Complying
		Complying
		Complying
		NA

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3	That the unit shall purchase its legal material from the legal mines from Haryana State.	As per report submitted by mining department unit found purchasing raw material from legal source
4	That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.	Complying
5	That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.	Unit already obtained CTO upto 31.03.2027.
6	That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.	Same as mentioned at Sr. No. 14
7	In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.	Same as mentioned at Sr. No. 14

4849

  
Inspecting Officer



  
Deputy Commissioner  
Panchkula



Latitude: 30.601754  
Longitude: 77.01172  
Elevation: 351.24±13 m  
Accuracy: 11.8 m  
Time: 16-01-2024 16:59  
Note: mabaluxmi

Powered by NoteCam





Latitude: 30.601742  
Longitude: 77.011694  
Elevation: 351.24±14 m  
Accuracy: 10.8 m  
Time: 16-01-2024 16:59  
Note: mabaluxmi



Latitude: 30.601662  
Longitude: 77.011736  
Elevation: 351.23±15 m  
Accuracy: 5.6 m  
Time: 16-01-2024 17:04  
Note: mahaluxmi